

ITEM NO.1501

Virtual Court 1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4070/2016

THE DIRECTOR, DEPARTMENT OF ARCHAEOLOGY
AND MUSEUMS, JAIPUR & ANR.

Appellant(s)

VERSUS

ASHISH GAUTAM & ORS.

Respondent(s)

Date : 11-05-2020 This appeal was called on for pronouncement of Judgment today.

For Appellant(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Milind Kumar, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR

Respondent-in-person

Hon'ble Mr. Justice Arun Mishra pronounced the reportable Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice S. Ravindra Bhat.

The operative portion of the Judgment is reproduced hereunder :-

"9. We issue following directions:

(i) The Monument may be used for appropriate multi-purpose activities between 8.00 A.M. to 8.00 P.M. only. No activity to be permitted after 8.00 P.M.

(ii) The use of laser lights, loud music, and fireworks is ordered to be completely restrained.

(iii) Musical and other fountains to be maintained and to be kept in working order.

(iv) *Other conditions imposed by the Department be observed strictly.*

(v) *Let requisite supervisory and other staff/gardeners, etc. be dedicated to maintain and look after the area.*

(vi) *We direct that a Consultant be appointed for further beautification of the area and requisite horticultural development and an additional project plan be prepared and placed on record.*

We accordingly modify the order of the Tribunal. The appeal is allowed in part.

We propose to monitor beautification and further developmental work ourselves. Let the report of the Consultant and additional plan and development undertaken so far be placed on record within one month from today.

List the case after one month."

Pending application(s), if any, is/are disposed of.

**(JAYANT KUMAR ARORA)
COURT MASTER**

**(JAGDISH CHANDER)
ASSISTANT REGISTRAR**

(Signed reportable Judgment is placed on the file)